

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 252/MP/2021**

Subject : Petition under Section 79(1)(f) and Section 79(1)(c) read with Section 158 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking reference to arbitration of inter-State dispute between the Petitioner being the State of Haryana and the Respondent being the Union Territory of Chandigarh with respect to recovery of an amount of Rs.11,15,64,277.30 i.e. the cost of 15.8 crore units of the pilfered electricity at the then prevalent rates along with compound interest @ 18% till the date of payment.

Date of Hearing : 24.5.2022

Coram : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Petitioner : Haryana Vidyut Prasaran Nigam Limited (HVPNL)

Respondents : Union Territory of Chandigarh and 3 Ors.

Parties Present : Shri Naresh Markanda, Sr. Advocate, HVPNL  
Shri Raghujeet S. Madan, Advocate, HVPNL  
Ms. Sonia Madan, Advocate, HVPNL

**Record of Proceedings**

Case was called out for virtual hearing.

2. Learned senior counsel for the Petitioner submitted that the present Petition has been filed seeking reference to the arbitration of inter-State dispute between the Petitioner and the Respondent, Union Territory of Chandigarh with respect to the recovery of an amount of Rs.11,15,64,277.30/- being the cost of 15.8 crore of pilfered electricity at the then prevalent rates along with compound interest @ 18 % till the date of payment. Learned senior counsel further referred to the Petition and made a brief submission in the matter.

3. In response to the specific query of the Commission regarding the jurisdiction, learned senior counsel submitted that since the dispute has arisen out of the inter-State transmission of electricity, according to the Petitioner, this Commission has the necessary jurisdiction in the matter.

4. After hearing the learned senior counsel for the Petitioner, the Commission reserved the order on 'admissibility' *qua* jurisdiction of this commission in the matter.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**